

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3445 of 2021

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Raja Thakur ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Manish Kumar, Advocate

For the Opposite Party : Mr. Jitendra Pandey, A.P.P.

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2/05.04.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Radhanagar P.S. Case No. 214 of 2020.

It has been alleged that the accused persons had committed the murder of the brother of the informant. The petitioner is not named in the FIR, but subsequently has been implicated on the basis of suspicion on account of the fact that one of the blood stained slipper of the petitioner has been recovered from the paddy field.

It also appears that no T.I.P. has been held and one of the main accused Prabhakar Mandal has been granted bail by this court in B. A. No. 2665 of 2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Rajmahal in connection with Radhanagar P.S. Case No. 214 of 2020.

(Rongon Mukhopadhyay, J)